

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3008/2007-SM[BR]

Date 04/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S R.K.DYEING WORKS
SARDAR NAGAR, RAHON ROAD, LUDHIANA
M/S R.K.DYEING WORKS

Appellant

Vs
Respondent

C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of **Final order No. 544 /2008 -SM[BR]** dated 25.2.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19, SECTOR 17-C,
CHANDIGARH 160017

2. Adv. / Consult

MR.GAURAV KALIA, ADV

154-G, B.R.S.NAGAR, LUDHIANA.

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II

~~21.02.2008~~, E/Appeal No.3008/2007-SM

(Arising out of order in appeal No.337-338/App/Chd/Ldh/07 dated 28.8.07
passed by the Commissioner of Central Excise (Appeals), Chandigarh)

M/s R.K. Dyeing Works

Appellant
(Rep. by None)

Vs

CCE, Chandigarh

Respondent
(Rep. by Shri B.S. Suhag, DR)

Coram: Hon'ble Mr P.K. Das, Member(Judicial)

Date of Hearing: 25.2.2008

Final Order No. 544 /2008-SM(BR)

Per P.K. Das:

By Stay order No. 19/08 dated 4.1.2008, the applicant was directed to deposit the entire amount of duty and penalty within six weeks and to report compliance on 25.2.2008. Today, when the matter was called, none appeared on behalf of the appellants. There is no compliance report in the file. Accordingly, the appeal is dismissed for non-compliance with the provisions of Section 35-F of the Central Excise Act, 1944

(Order dictated and pronounced in the open Court).

MPS*

(P.K. Das)
Member(Judicial)